# LOK SABHA UNSTARRED QUESTION NO. 5563 TO BE ANSWERED ON 26.07.2019

#### **ILLEGAL IMPORT OF JUTE BAGS**

#### 5563. SHRI A. GANESHAMURTHI:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state:

- (a) whether the Government is aware that a huge number of jute bags are being illegally imported to India, if so, the details thereof;
- (b) whether the Government has taken any strict measures to prevent illegal import of jute bags, if so, the details thereof; and
- (c) whether the Government is going to revamp the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987, if so, the details thereof?

### उत्तर

# **ANSWER**

# वस्त्र मंत्री (श्रीमती स्मृति ज़्बिन इरानी)

MINISTER OF TEXTILES (SMT. SMRITI ZUBIN IRANI)

(a) & (b): Due to the reports by Indian Jute Mills Association (IJMA) regarding illegal import of jute bags, the Government has taken a number of measures which include issuance of Notification dated 23.05.2017 under Jute & Jute Textile Control Order, 2016 directing all Manufacturers, Importers, Processors and Traders to print certain words on the items of jute and jute textiles. In case of import, the words "Bags made in – Country of Origin" are required to be marked. As on 19.07.2019, 493 importers and 331 traders registered their units with the Office of Jute Commissioner are required to submit monthly reports providing details of imports in a given format and in case of any irregularity the registrations of such importers are liable to be cancelled. The Office of Jute Commissioner vide Notification dated 10.09.2015 disallowed import of used jute bags and has also written to Director General of Revenue Intelligence (DRI) to furnish information pertaining to imports of used jute bags and has requested Custom Authorities to check and report such illegal imports to the Office of Jute Commissioner.

(c): No revamp of Jute Packaging Materials (Compulsory use in Packing Commodities)
Act, 1987 has been proposed as on date.

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